

provisions of 'Vivad Se Vishwas Scheme 2020'. The Ld. Counsel further submitted that an application for withdrawal of the said appeal has already been filed. Hence, the same may be allowed and the assessee may be permitted to the withdraw the said appeal.

3. The Ld. Departmental Representative did not oppose the application filed by the assessee.

4. In view of the submissions made by the Ld. Counsel for the assessee, we allow the application filed by the assessee and accordingly dismiss the appeal as withdrawn.

Order pronounced on 28.01.2021.

Sd/-  
( N.K. SAINI)  
उपाध्यक्ष /Vice President  
Dated : 28.01.2021  
"आर.के."

Sd/-  
(R.L.NEGI)  
न्यायिक सदस्य/ Judicial Member

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त/ CIT
4. आयकरआयुक्त (अपील)/ The CIT(A)
5. विभागीयप्रतिनिधि, आयकरअपीलीयआधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्डफाईल/ Guard File

आदेशानुसार/ By order,  
सहायकपंजीकार/ Assistant Registrar